

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

OA No. 238 of 2011
Cuttack, this the 4th day of April, 2013

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

.....

1. Neehar Prasad Mallick,
Aged about 38 years,
Son of Trilochan Mallick,
At-Farm Gate,
Near Basic Science College,
OUAT,
Bhubaneswar-751 003,
Dist. Khurda.

2. Smt. Meenati Malla,
Aged about 35 years,
W/o.Sitanshu Sekhar Rout,
At-Plot No.1,
Nilakantha Nagar,
Near Bira Moharana Kotha,
Nayapalli Nuasahi,
Bhubaneswar,
Dist. Khurda.

....Applicant

(Advocate(s): M/s. Subhasree Mohanty,A.K.Dei)

VERSUS

Alia

9
Union of India Represented through

1. Secretary,
Ministry of Information & Broadcasting,
Sashtri Bhawan,
New Delhi.
2. Director General,
Doordarshan,
Copernicus Marg,
Mandi House,
New Delhi-1.
3. Chief Executive Officer,
Prasar Bharati
(Broadcasting Corporation of India),
PTI Building,
Parliament Street,
New Delhi-110 001.
4. The Director (RNUs),
Doordarshan News,
Tower B,
Mandi House,
Copernicus Marg,
New Delhi-110 001.
5. Director,
Doordarshan Kendra,
Po.Sainik School,
Bhubaneswar,
Dist. Khurda.
6. Director (News),
Regional News Unit,
Doordarshan Kendra,
PO. Sainik School,
Bhubaneswar,
Dist. Khurda.

.... Respondents

(Advocate: Mr.S.Barik)

Alles

A.K.PATNAIK, MEMBER (I):

The grievance of the applicants in this Original application is that in pursuance of the order of this Tribunal dated 16.11.1993 in OA Nos. 441/92, 562/92 & 362/92 the Respondents published seniority list of casual Artists of eligible & ineligible casual candidates and out of the scheme candidates. The Applicants admittedly are not coming within the category of eligible and ineligible casual candidates but having worked on casual basis for some time in the department their names should have been shown in the list prepared by the Respondents viz; out of scheme candidates which has not been done by the Respondents.

2. We have heard Ms.S.Mohanty, Learned Counsel for the Applicants and Mr.S.Barik, Learned Additional CGSC appearing for the Respondents and perused the records.



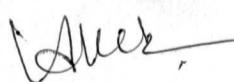
11

3. From the record we find that working of the applicants on casual basis for some time is not in dispute. Therefore, Mr. S. Barik, Learned Additional CGSC appearing for the Respondents fairly submitted that the name of the applicants ought to have been placed in the list of third category which has not ⁱⁿ ~~been~~ ^{been} done.

4. In view of the above, the Respondents are hereby directed to insert the name of the applicants at the suitable place(s) in the third category list prepared and published at Annexure-5 series and issue the revised list within a period of sixty days from the date of receipt of copy of this OA.

5. With the aforesaid observation and direction this OA stands disposed of. No costs.


(R.C. Misra)
Member (Admn.)


(A.K. Patnaik)
Member (Judl.)